

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8098 of 2021

Md. Yakib.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajiv Nandan Prasad, Advocate
For the State : Mr. Bishambhar Shastri, A.P.P.

02/6-9-2021 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Chatra Sadar P.S. Case No. 393 of 2020.

A theft was committed in the house of the informant and valuables were stolen.

It appears that on the confession of the petitioner, several stolen articles were recovered. In the TIP, the informant had identified two gold chains. The petitioner has got criminal antecedents.

However, considering the fact that co-accused-Krishna Soni has been granted bail by this Court in B.A. No. 1276 of 2021 and the period of custody undergone by the petitioner, which is since 29.11.2020, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Chatra Sadar P.S. Case No. 393 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-